

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2640 of 2019  
IN  
Company Appeal (AT) No. 57 of 2019**

**IN THE MATTER OF:**

**Atlas Cycles (Haryana) Ltd. & Ors.**

**...Appellants**

**Vs.**

**Vikram Kapur & Ors.**

**...Respondents**

**Present: For Appellants: - Mr. Sudhir K. Makkar, Senior Advocate with Ms. Saumya Gupta, Advocate.**

**For Respondents: - Ms. Manisha Chaudhary, Ms. Samridhi Gogia and Mr. Mansumyer Singh, Advocates.**

**Ms. Meenakshi Singh, Advocate for R5-11.**

**O R D E R**

**27.08.2019—** Let notice be issued on Respondent as to why the matter should not be referred to mediation, without any pre-condition.

Ms. Saumya Gupta, Advocate accepts notice on behalf of 'Atlas Cycles (Haryana) Ltd.'. Ms. Meenakshi Singh, Advocate accepts notice on behalf of Mr. Sanjay Kapur (5<sup>th</sup> Respondent), Mr. Prashant Kapur (6<sup>th</sup> Respondent), Mr. Ashwin Kapur (7<sup>th</sup> Respondent), Mr. Sidhant Kapur (8<sup>th</sup> Respondent), Mr. Girish Kapur (9<sup>th</sup> Respondent), Mr. Gautam Kapur (10<sup>th</sup> Respondent) and Mr. Rishav Kapur (11<sup>th</sup> Respondent). No further notice need be issued to them.

Contd/-.....

Let notice be issued on rest of the respondents by speed-post. Requisite along with process fee, if not filed, be filed by 29<sup>th</sup> August, 2019. If the Appellant provides the e-mail address of rest of the Respondents, let notice be also issued through e-mail.

Post the I.A. No. 2640 of 2019 'for orders' on 24<sup>th</sup> September, 2019.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g